

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 314
CP-215(ND)/2022

IN THE MATTER OF:

M/s. International Textile Recycling AG & Anr. Petitioner/Applicant
Vs.
Om Siddh Vinayak Impex Pvt. Ltd. & Ors. Respondent

Order under Section 241-242

Order delivered on 22.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Saurabh Sagar, Adv.
For the Respondent : Ms. Shreya Lamba, Adv. For R-2 & 3, Mr. Sahil Khurana,
Adv. For R-1

ORDER

Ld. Counsel appearing for the Petitioner submits that the parties have settled the matter and the settlement agreement has been executed.

The Petitioner is directed to file a copy of the settlement agreement within one week.

Ld. Counsel for the Respondent shall take instructions from his client.

List the matter **on 29.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay